

with the number in each case, are as follows:

Country	No. of trainees
Burma	3
Japan	1
Cambodia	1
Malaya	1
Thailand	4
Philippines	6
Indonesia	2
Ceylon	2
Iraq	1
Afghanistan	1
Pakistan	6
India	12
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Shri S. C. Samanta: May I know how the expenditure of this Institute was met?

Shri C. D. Deshmukh: It is run under the auspices of the UNESCO and gets a grant for the purpose.

Shri S. C. Samanta: May I know if the Government of India has to subscribe something for it?

Shri C. D. Deshmukh: We have given a few scholarships.

Shri S. C. Samanta: May I know who settles the quota of foreign students?

Shri C. D. Deshmukh: The authorities of the Institute settle it and it depends on the number of applications.

Shri S. C. Samanta: May I know whether those applications are considered by the UNESCO?

Shri C. D. Deshmukh: No. They are considered by the authority of the Institute. It is run jointly by the International Statistical Institute and the Indian Statistical Institute, Calcutta.

Shrimati A. Kale: May I know whether there are any girls taking this training?

Shri C. D. Deshmukh: I would like to have notice of the question.

Shri S. C. Samanta: May I know the action taken by this Institute towards the 27th Session of the International Institute of Statistics that was held in Calcutta and Delhi during December, 1950 and January, 1951?

Shri C. D. Deshmukh: No specific action was taken.

CALCUTTA NATIONAL BANK

*1148. **Shri A. C. Guha:** Will the Minister of Finance be pleased to refer to the reply to unstarred question No. 23 asked on the 9th August 1951 and state:

(a) the position of the Calcutta National Bank after its closure;

(b) who is now looking after the assets and affairs of the Bank and with what remuneration;

(c) whether any amount has been realised and whether any dividend has been paid to the creditors;

(d) what is the monthly expenditure now being incurred for managing the affairs of the Bank and the break-up thereof;

(e) whether there has been any merger proposal and if so, at what stage that is now; and

(f) what are the assets and liabilities of the Bank?

The Minister of Finance (Shri C. D. Deshmukh): This is a very long reply; I must apologise in advance. (a) and (e). The Calcutta National Bank Ltd. suspended payment on the 14th May 1951 and, on an application made by it, the Calcutta High Court granted to it moratorium from time to time till the 3rd September 1951. While extending the initial period of moratorium, the High Court passed orders appointing Mr. P. C. Chowdhury, retired Accountant-General, West Bengal, as Special Officer to take charge of the assets of the bank. At the hearing of an application for an extension of the moratorium on the 3rd September 1951, a petition for winding up the bank was presented and was admitted by the Court. In the meantime, there were persistent demands from the depositors of the bank for its amalgamation or merger with any other bank of good repute. Certain proposals for a scheme of arrangement were made by the Bank of Jaipur and the scheme of arrangement with certain modifications was sanctioned by the High Court on the 11th February 1952 and the petition for winding up was dismissed.

(b) Under the Scheme of arrangement sanctioned by the High Court, the Bank of Jaipur Ltd. has been constituted as agent of the Calcutta National Bank Ltd. to realise and distribute the assets of the bank on a commission of 2 per cent. on all the assets of the bank that may be realised. The Special Officer is to continue in office, till 33-1/3